

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M. A. No. 78 of 2016

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M/s IFFCO TOKIO General Insurance Co. Ltd. Appellant
Versus
Abdul Motallib & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mr. Ashutosh Anand, Advocate
For the Respondents :
.....

05/09.07.2020

Heard, learned counsel for the appellant, Mr. Ashutosh Anand.

The appellant has preferred this appeal against the award dated 30.09.2015 passed by learned District & 2nd Additional Sessions Judge, Latehar in M. V. Case No.01 of 2014, whereby the claimants have been awarded compensation to the tune of Rs. 8 lacs along with interest @ 7 % per annum from 02.09.2012 i.e. date of accident and if the payment is not made within 60 days, interest shall be calculated @ 9% per annum on the compensation amount as awarded by the learned Tribunal.

Learned counsel for the appellant seeks two weeks' time to remove the defect nos. 2 to 4 i.e. with regard to filing of limitation petition, respondent no.6, is not a party in the impugned award as well as with regard to verification of designation of learned P.O. at aggrieved and prayer portion of this memo of appeal.

Put up this case after two weeks.

M.A. No.78 of 2016 be segregated from M.A. No.73/2016, M.A. No.74/2016, M.A. No.75/2016 and M. A. No.80 of 2016.

(Kailash Prasad Deo, J.)